

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/974/2021**

This the 02nd day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Balvinder Singh, Age 23 years, S/o Preetam Singh, R/o Ind. The Gool, District Ramban.
2. Mohd. Muzammil, Age 22 years, S/o Abdul Aziz, R/o Heman, Karma, Tehsil & District Ramban.
3. Regbir Singh, Age 50 years, S/o Kali Singh, R/o Ward No. 2 Tulang Karma, Tehsil & District Ramban,
4. Akhter Ali, Age 23 years, S/o Barkat Ali, R/o Charhwah, Tehsil Gool District Ramban.
5. Arshad Ayob Age 25 years, S/o Mohd Ayub Daing, R/o Maitra Ramban
6. Raj Kumar, Age 24 years, S/o Madan Lal, R/o Batote, District Ramban
7. Bodh Raj, Age 58 years, S/o Suran Chand, R/o Sumber, Tehsil and District Ramban.

.....Applicants

(Advocate:- Mr. Vivek Sharma)

**Versus**

1. Union Territory of Jammu and Kashmir through its Commission/Secretary, General Administration Department, Civil Secretariat, Jammu (J&K).
2. Principal Secretary to Govt, Finance Department, Civil Secretariat, Jammu.
4. Commissioner Secretary, School Education Department, Civil Secretariat, Jammu (J&K)
5. Director School Education, Jammu.
6. Chief Education Officer, Ramban.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G)

**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**



1. The case of the applicants herein is that they are working as Lab Assistants in the School Education Department and are aggrieved of inaction on part of official respondents in not upgrading their pay scale at par with Junior Assistants working in the School Education Department who were also initially appointed in same pay scale of Rs. 5200-20200+1900 GP but the respondents have increased the pay level of Junior Assistant by issuing SRO No. 333 dated 02.08.2018. The applicants are also claiming the pay scale as has been granted to the Junior Assistants. In this regard, they also furnished various representations to the respondents, however, no action has been taken by the respondents for redressal of their grievance.
2. Learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 20.12.2019 (Annexure III to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.
3. Heard Mr. Vivek Sharma, learned counsel for the applicants and Mr. Rajesh Thappa, learned D.A.G. appearing for Mr. Amit Gupta, learned A.A.G for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the competent authority amongst the respondents to take a decision on the representation dated 20.12.2019 (Annexure III to the O.A.) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. The respondents would also consider the averments and contents of the O.A. while taking a decision on the representation preferred by the applicants.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*